

C.C. No. 354/19

CBI VS. Rakesh Tiwari & Ors.

08.09.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020 and in compliance of order bearing No. 417/RG/DHC/2020 dated 27.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

A-1 along with Sh. Ajit K. Singh, Advocate.

A-2/applicant along with Sh. Neeraj Choudhary & Ms. Astha, Advocates.

Sh. Nikhil Malhotra, Ld. Counsel for A-3.

Sh. H.K. Sharma, Ld. Counsel for A-4.

On joint request, put up for filing of reply on behalf of CBI and consideration of application of applicant seeking permission to travel abroad on **14.09.2020.**

In the meantime, Ahlmad is directed to get the case file scanned. This order be uploaded by the Reader on the official website.

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Date: 2020.09.08
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(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/08.09.2020

CC No. 258/2019

CBI VS. Raja Ram

08.09.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020 and in compliance of order bearing No. 417/RG/DHC/2020 dated 27.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

Sh. Rajiv Mohan, Ld. Counsel for accused Raja Ram.

Matter is listed for Prosecution Evidence.

Directions have been received from the Hon'ble High Court of Delhi that the evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

Let this matter be fixed for Prosecution Evidence on **08.10.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

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(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/08.09.2020

CC No. 341/2019

CBI VS. Monish Malhotra & Anr.

08.09.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020 and in compliance of order bearing No. 417/RG/DHC/2020 dated 27.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.
A-1 alongwith Sh. Ajit Kumar Singh, Advocate.
A-2 alongwith Sh. Govind Singh, Advocate.

Today the matter is fixed for further arguments by Ld. Counsel for A-1 on his two applications.

On request, let the matter be fixed for further arguments on two applications of A-1 on **14.09.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.
This order be uploaded by the Reader on the official website.

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Date: 2020.09.08
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(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/08.09.2020